- (c) whether in view of announcements regarding allocation of Gas for Faridabad Thermal Power Station in Haryana Government have drawn any schedule for execution of this Project; and
- (d) if so, the details along with the finances to be incurred on the above projects and also the relevant sources from where the finances are to be arranged?

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): and (b) The Yamunanagar Thermal Power Project (4x210 MW) was proposed to be impemented by the National Thermal Power Corpn. (NTPC) as a Central Sector project. However, because of financial constraints, it is now envisaged to implement the project as a joint venture by NTPC and the Haryana State Elec tricity Board (HSEB) with a private co-promoter. Necessary clearance from the Government for implementation of the project is to be obtained by the Joint Venture Company (JVC) after selection of the co-promoter. After the formation of the JVC, and the respective shares of the co-promoters are arrived at, the constribu-tion of the Government of Haryana and others would be determined.

- (c) and (d) The National Thermal Power Corporation (NTPC) proposes to set up a gas based power project district of Haryana. in Faridabad The capacity of this project (Stage-I) is now envisaged as 400 MW corres ponding to gas availability of 2.0 Per Day Metric Cubic Meters (MCMD). The NTPC has obtained necessary clearances and commitments for basic inputs like land, water. gas etc. for this project. The roject has been posed to the Over-
- -as Economic Corporation Fund ECF) for financial assistance.

Hike in Power Tariff in Gujarat

568. SHRI AHMED MOHMED-BHAI PATEL: Will the Minister of POWER be pleased to state:

- (a) whether people of Gujarat observed complete bandh in Oct. against the steep hike in power tariff;
- (b) whether the State Government had increased power tariff after Central Government's deviation in this regard;
- (c) if so, what is the extent of increase in power tariff in the State;
- (d) whether the Central Government had issued directives to the State Government that until the targets are revised, the State would not get loans for other benefits for the power sector; and
- (e) wheher in view of the opposition from the people, the State Government is considering not to implement the orders?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): (a) According to the information furnished by the Gujarat State Electricity Board, here was no bandh in October. 1993 against the hike in power tariff.

- Power (b) The Ministers' Confer ence held on 8th and 9th January, 1993 had adopted on Action Plan which, inter alia, provides for mini mum agricultural tariff and periodi ca] revision of tariff.
 - (c) A statement is enclosed (see below).
- (d) Eligibility of SEBs for loans are determined by the criteria evolved by the lending agencies themselves.
 - (e) No, Sir.

Statement

Extent of increase in Power Tariff in Gujarat Industrial)' Commercial/ Others/(Railway Traction) Traiff revised from 21-5-1993

| Agricultural Tariff revised from 1-6-93 | | | | | | |
|---|----|---|--|--|----------------------|-----------------|
| Agricultural | | | | | Prior to Revision | As per Revision |
| (i) Contract upto 7.5 | HP | | | | Rs. 192/HP/per annum | Rs 350/HP/1 |
| (ii) More than 7.5 HP | | - | | | Rs. 360/HP/per annum | Rs 600/HP pa |
| (iii) Metered Tariff | | | | | | Rs 0.50/Kwh |
| Industrial ; | | | | | | |
| (i) LT | | | | | Paisa 184'Kwh | Paisa 209 KWh |
| (ii) HT . | | | | | Paisa 187/Kwh | Paisa 207/Kwh |
| Commercial | | | | | | |
| | | | | | Paisa 177/Kh | Paisa 212/Kwh |
| Others | | | | | | · |
| Railway Traction; | | • | | | Paisa 180/Kwh | Paisa 215/Kwh |

Setting up of a Power Project in Gujarat by Ahmedabad Electricity Company Ltd.

- 569. SHRI AHMED MOHMED-BHAI PTEL: Will the Minister of POWER be pleased to state:
- (a) whether Ahmedabad Electricity Company Limited has submitted a Plan for setting up a Power project in Gujarat;
- (b) if so, whether the Central and the State Governments have been urged to sanction the same;
- (c) what is the total amount involved in setting up of this project;
- (d) wheher the Central ment have agreed to the proposal; and
- (e) to what extent electricity likely to be generated on the com pletion of the projects?

THE MINISTER OF STATE THE MINISTRY OF POWER (SHRI P. V. RANGAYYA No, Sir. '* NAIDU):

(b) to (e) Do not arise.

Setting up of Power Projects in the country by Pvt. Sector

- 570, SHRI SURESH PACHOURI: Will the Minister of Power be pleased to state:
- (a) what is the response from Pri vate Sector for setting up of power projects in the country;
- (b) whether any foreign country including Israel have agreed to assist power projects in the country;
- (C) if so, what are the countries which have been allowed to participate in Private Sector;
- (d) what is the number of offers made by the Indian Private Sector;
- (c) by when these projects are likely to start;
- (f) what are the States where these power projects are proposed to be set up: and